

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6508 of 2021

Monu Kumar	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Rishi Raj Verma, Advocate	
For the State	: Mr. Someshwar Roy, Addl. P.P.	

Order No.02 Dated- 09.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Gomia P.S. Case No.06 of 2020 (G.R. No. 93 of 2020) registered under sections 306 of the Indian Penal Code.

The Learned counsel for the petitioner submits that the prayer for anticipatory bail of the petitioner was earlier rejected by this Court vide order dated 06.07.2021, in A.B.A. No. 1785 of 2021 and the only fresh ground is that the petitioner is ready and willing to pay some victim compensation. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Since the prayer for anticipatory bail of the petitioner has already been rejected earlier by this Court vide order dated 06.07.2021, in A.B.A. No. 1785 of 2021 on merits, this Court is not inclined to give the privilege of anticipatory bail to the above named petitioner. Accordingly, the prayer for grant of privilege of anticipatory bail of the above named petitioner is rejected for the

same reasons as mentioned in the order dated 06.07.2021, in A.B.A.
No. 1785 of 2021.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-